

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 494/TL/2024

Coram:

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 13th August, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission License to South Olpad Transmission Limited.

And

In the matter of

**POWERGRID South Olpad Transmission Limited,
(erstwhile South Olpad Transmission Limited),
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**

**2. PFC Consulting Limited,
9th Floor, Wing-A, Statesman House,
Connaught Place, New Delhi-110001.**

**3. NTPC Renewable Energy Limited,
Room-408, NETRA Building, E-3,
Ecotech-II, Udyog Vihar, Greater Noida,
Gautam Buddha Nagar-201306.**

4. Gujarat State Electricity Corporation Limited,

Vidyut Bhavan, Race Course,
Vadodara, Gujarat-390007.

5. NHPC Limited,
NHPC Office Complex, RE Division,
Sector 33 Faridabad, Haryana.

6. Gujarat Industries Power Company Limited,
PO: Petrochemicals,
Gujarat.

7. Chhatisgarh State Power Distribution Company Limited,
CSPDCL, Post: Sundernagar,
Dangania, Raipur-492013.

8. Goa Electricity Deparement-WR,
Goa Electricity DeptCurti, Ponda-403401.

9. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,
Racecourse Vadodara-390007.

10. Heavy Water Board,
O Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai-400094, Maharashtra.

11. HVDC Bhadrawati, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

12. HVDC Vindhyachal, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

13. M.P. Power Management Company Limited,
14, Shakti Bhawan, Rampur,
Jabalpur-482008.

14. MSEDCL
Plot No 9, "Prakashgad",
A K Marg, Bandra East, Mumbai-400051.

15. ACB India Limited,
7th Floor, Corporate Tower, Ambience Mall, NH-8,
Gurgaon-122001, Haryana.

16. Torrent Power Limited,
Torrent Power Ltd. Naranpura Zonal Office,
Sola Road-380013, Ahmedabad.

17. Thermal Powertech Corporation India,
6-3-1090, Clock C, Level 2, TSR,
Towers, Rajbhavan Road,
Somajiguda, Hyderabad-500082, Telangana.

18. BARC,
Bhabha Atomic Research Centre,
Anushakti Nagar,
Mumbai-400085, Maharashtra

19. GMR Warora Energy Limited,
Plot B-1, GMR Warora Energy Ltd,
Mohabala MIDC Growth Centre,
Post-Warora,
Dist-Chandrapur-442907,
Maharashtra.

20. HVDC Champa,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

21. West Central Railway Head Office,
General Manager's Office,
Electrical Branch, Jabalpur-482001.

22. Western Railway,
Office of Chief Electrical Engineer Mumbai.

23. DB Power Limited- Untied,
Opp Dena Bank, C-31,
G-Block, Mumbai.

24. Chhattisgarh State Power Trading Company Limited,
2nd floor Vidyut Sewa Bhawan, Raipur.

25. TRN Energy Private Ltd-Untied
7th Floor, Ambience Office Block Gurugram.

26. Adani Power (Mundra) Limited,
Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle, S G Road Ahmedabad-382421.

27. Raigarh HVDC Station

RPT HVDC Office, Hebbal,
Bangalore-560094

28. Arcelor Mittal Nippon Steel India Limited,

27, AMNS House,
2TH KM Surat Hazira road,
Hazira-394270, Gujarat.

29. Central Railway,

Pcee's office 2nd floor Parcle Building CSMT,
Mumbai-400001.

30. Dadra and Nagar Haveli and Daman and Power Distribution Corporation Limited,

1st & 2nd Floor,
Vidyut Bhavan, NexSilvassa & Daman.

31.MPSEZ Utilities Limited,

3rd Floor,
Adani Corporate House, Ahmedabad.

...Respondents

Parties present:

Shri Rohit Jain, PSOTL

ORDER

The Petitioner, POWERGRID South Olpad Transmission Limited (erstwhile South Olpad Transmission Limited) (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the Inter-state transmission system namely “Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B” (hereinafter referred to as “the Project”) on Build, Own, Operate and Transfer basis, consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 2x1500 MVA, 765/400 kV GIS S/s at a suitable location South of Olpad (between Olpad and Ichhapore) with 2x330 MVAR, 765 kV & 1x125 MVAR, 420 kV bus reactors • 765/400 kV, 1x1500 MVA ICT-2 Nos. (7x500 MVA single phase units including one spare unit) • 765 kV ICT bays- 2 Nos. • 400 kV ICT bays- 2 Nos. • 330 MVAR, 765 kV bus reactor-2 Nos. • 125 MVAR, 420 kV bus reactor-1 No. • 765 kV reactor bay- 2 Nos. • 765 kV line bay- 4 Nos. • 400 kV reactor bay- 1 No. • 400 kV line bay- 4 Nos. • 110 MVAR, 765 kV, 1-ph reactor (spare unit for line/bus reactor)- 1 No. Future Provisions: Space for • 765/400 kV ICT along with bays- 4 Nos. • 765 kV line bays along with switchable line reactors - 8 Nos. • 765 kV Bus Reactor along with bay: 2 Nos. • 765 kV Sectionaliser bay: 1- set • 400 kV line bays along	24 months from SPV acquisition (15/10/2026)	Elements at sl. no. (1), (2), (3) and (4) or that at sl. no. (1), (4), (5), & (6) are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other.

	with switchable line reactor- 8 Nos. • 400/220 kV ICT along with bays- 10 Nos. • 420 kV Bus Reactor along with bay: 3 Nos. • 400 kV Sectionalization bay: 1- set • 220 kV line bays: 18 Nos. • 220 kV Sectionalization bay: 1 set • 220 kV BC: 1 Nos. • Establishment of 2500 MW, $\pm$ 500 kV South Olpad (HVDC) [VSC] terminal station (2x1250 MW)		
2.	• Vadodara (GIS) –South Olpad (GIS) 765 kV D/C line • 2 Nos. of 765 kV line bays at Vadodara (GIS)for Vadodara(GIS) – South Olpad (GIS) 765 kV D/C line		
3.	240 MVAR switchable line reactors on each ckt at Vadodara (GIS) end of Vadodara (GIS) – South Olpad (GIS) 765 kV D/C line (with NGR bypass arrangement) • 240 MVAR, 765 kV switchable line reactor- 2 Nos. • Switching equipment for 765 kV line reactor- 2 Nos. • 1x80 MVAR spare bus reactor available at Vadodara (GIS) to be used as spare		
4.	LILO of Gandhar – Hazira 400 kV D/c line at South Olpad (GIS) using twin HTLS conductor with minimum capacity of 2100 MVA per ckt at nominal voltage		
5.	• Ahmedabad – South Olpad (GIS) 765 kV D/c line • 2 Nos. of 765 kV line bays at Ahmedabad S/s for		

	Ahmedabad – South Olpad (GIS) 765 kV D/c line		
6.	240 MVAR switchable line reactors on each ckt at Ahmedabad & South Olpad (GIS) end of Ahmedabad – South Olpad (GIS) 765 kV D/c line (with NGR bypass arrangement) • 240 MVAR, 765 kV switchable line reactor- 4 Nos. [2 for Ahmedabad end and 2 for South Olpad (GIS) end] • Switching equipment for 765 kV line reactor- 4 Nos. [2 for Ahmedabad end and 2 for South Olpad (GIS) end] • 1x80 MVAR, 765 kV 1- ph spare line reactor – 1 No. (for South Olpad end) • 1x80 MVAR, 765 kV 1- ph spare line reactor being implemented for Lakadia – Ahmedabad line (under Khavda Ph-II Part B scheme) at Ahmedabad S/s to be used as spare		

Note:

- i. TSP of Vadodara S/s shall provide space for work envisaged at Sl. No. 2 & 3 given above*
- ii. TSP of Ahmedabad S/s shall provide space for work envisaged at Sl. No. 5 & 6 given above*
- iii. The indicative total space requirement for HVDC terminal station is 400 m x 300m. The AC switchyard connection and DC overhead line shall be from 300 m side of rectangular plot.*
- iv. TSP shall ensure that the width of the approach road and access road shall be at least 10 m for facilitating smooth transportation of HVDC equipment including converter transformer and with access road all around the space for HVDC.*
- v. TSP shall ensure that the spatial arrangement for proposed space for HVDC terminal and the layout proposed for the current AC GIS transmission scheme is such that:*
 - a. Bus duct length required for interconnection between AC GIS station and HVDC terminal is minimum to the extent possible in linear manner.*
 - b. The layout of the AC line termination gantries should be such that there is no crossing of present/ future AC lines and HVDC line near the termination ends of both AC and HVDC yards.”*

2. Based on the competitive bidding carried out by the PFC Consulting Limited (hereinafter referred to as “PFCCL”), in its capacity as the Bid Process Coordinator (hereinafter referred to as “BPC”), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 5566.86 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 24.5.2025, prima facie proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 24.5.2025 are extracted as under:

“30. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of subsection (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 3.6.2025.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of The Hindu (English) and Hindustan (Hindi) on 30.5.2025.

Hearing dated 5.6.2025

5. The matter was called out for hearing on 5.6.2025. During the course of the hearing, the Commission noted that the Office of the Commission had received a suggestion/objection dated 22.5.2025 from Ms. Alpa Patel and Mr. Prakash Patel in the present matter. Accordingly, the Petitioner was directed to obtain a copy of the said suggestion/objection from the Office of the Commission, if not already received, and to file its response, if any, within two weeks. Accordingly, the matter was reserved for the Order.

6. Ms. Alpa Priyankant Patel and Mr. Prakash Ishwarbhai Patel in their counter affidavits dated 22.5.2025, have reiterated their earlier submissions and denied the claims made by the Petitioner in its reply dated 12.4.2025. The main contentions raised in the counter affidavits are as under:

- a) The petitioner's reply dated 12.4.2025 submitted through an affidavit by Mr. C. D. Kishore, Chief General Manager at Power Grid Corporation Ltd., is deemed to be inadmissible as he holds no connection or locus standi with Power Grid South Olpad Transmission Ltd.
- b) South Olpad Transmission Ltd. has been awarded a huge transmission project despite being recently incorporated on 19.1.2024, having a paid-up share capital of Rs. 1,00,000/- only, and no past experience. Further, while official records show "South Olpad Transmission Limited" is a subsidiary of PFC Consulting Ltd., the Petitioner has claimed that it is a 100% wholly owned company of Power Grid Corporation of India Ltd.
- c) The Petitioner has made a false claim regarding the objection being time-barred. Since the notice under Section 68 of the Electricity Act, 2003 was served on 18.2.2025, the Objector maintains that they are well within their legal right to submit objections whether in writing or orally.
- d) The Petitioner is misleading the Commission by citing the approval under Section 68 of Electricity Act, 2003 without disclosing its conditional nature. The transmission lines are being laid without providing a detailed route map or revenue survey details, despite RTI application and legal notices addressed to the Petitioner, CEA and the Ministry of Power.
- e) Why PFC incorporated South Olpad Transmission Ltd. (SOTL) and SOTL did not participate in the bidding process yet received approval under Section 68 (1) of the Electricity Act, 2003 despite not participating in the bidding process.

- f) The public notice dated 25.10.2024, published by the Petitioner, was general in nature and did not include crucial details such as revenue survey numbers of lands of a particular village, taluka and district through which line is passing. Thus, filing objection by present objector or any citizen does not arise. Also, since the aforesaid notice did not contain any details of survey number / village / taluka / district, the question of giving objections at relevant time does not arise. In this regard, the objector has placed reliance on certain judicial pronouncements to substantiate their submissions.
- g) Material facts has been suppressed and failed to comply with mandatory procedures under the Electricity Act, 2003 and Indian Electricity Rules, 2005, including the requirement to make available the copies of the detailed survey map before local authorities and Collectors of respective district.
- h) The present objector was never given an opportunity of hearing during the proceedings, and the contract was hastily awarded to a newly incorporated company, allegedly formed at the behest of PFC Ltd. employees.
- i) The Petitioner's claim of finalizing transmission line alignment through detailed walk over and preliminary surveys is misleading, as no such survey records were shared by relevant authorities under the RTI Act.
- j) Since, the Petitioner commenced excavation work prior to the expiry of the objection submission deadline, i.e., before 5.4.2025, it did not provide the objector opportunity to file objections. The permission of the cultivator, and not the landowner, was taken by the Petitioner. The Collector, Vadodara, transferred the legal notice of the objector to the Collector of Khambhat, who held no jurisdiction in this case. Further, the objector also submitted that references to compensation are irrelevant, as no such prayer was made by the objector.
- k) The Petitioner's claim of potential project delay is an attempt to pressure the Commission and deflect scrutiny. The contract was awarded to a newly incorporated SPV of PFC Ltd. without due process or a proper route map, etc.

- l) Since the notices were issued to the objector under Section 68 of the Electricity Act, their objections need to be submitted and are relevant to the present application for the grant of licence.
- m) The Petitioner acted as a silent spectator despite having received the written request of the objector dated 19.3.2025 regarding want of details of survey, approvals under Sections 68 and 164.

7. In response to the above objections, the Petitioner, vide affidavit dated 11.7.2025, has submitted as under:

- a) The objections raised are barred by the doctrine of *res judicata*, as embodied in Section 11 of the Code of Civil Procedure, 1908, which prohibits re-litigation of issues already adjudicated upon between the same parties. The Commission has already addressed similar issues in its earlier order dated 24.5.2025. Entertaining the same issue once again would not only lead to multiplicity of proceedings but also delay the implementation of the project. Accordingly, the counter affidavit dated 22.5.2025 is deserves to be dismissed at the outset, as the matters raised therein have already been conclusively decided by the Commission in its order dated 24.5.2025.
- b) The Project In-charge, Sh. C.D. Kishore, holds a General Power of Attorney dated 15.10.2024, authorizing him to act legally on behalf of POWERGRID South Olpad Transmission Limited. Accordingly, the reply filed by Sh. C.D. Kishore is fully admissible under law.
- c) In line with the “Guidelines for Encouraging Competition in Development of Transmission Projects and Tariff-Based Competitive Bidding” dated 10.08.2021 issued by the Ministry of Power, Government of India, PFC Consulting Ltd. was duly appointed as the Bid Process Coordinator for the project and legally incorporated South Olpad Transmission Ltd. as its wholly owned SPV.

Following a transparent bidding process, POWERGRID, being the successful bidder, acquired the SPV on 15.10.2024, thereby making it a 100% wholly owned subsidiary of POWERGRID. From the date of acquisition, i.e. 15.10.2024, the entire shareholding of POWERGRID South Olpad Transmission Limited lies solely with POWERGRID.

- d) Public notices were issued in Divya Bhaskar (Gujarati) and Free Press Gujarat on 25.10.2024 in compliance with Regulation 5 of the CERC (Procedure, Terms and Conditions for Grant of Transmission Licence and Other Related Matters) Regulations, 2024, and were also made available on the website, inviting objections within 15 days. The Petitioner has fully complied with all statutory and procedural requirements prescribed under the Electricity Act, 2003 and the applicable regulations. The objections raised are, therefore, misconceived, time-barred, and deserve to be rejected in limine. Further, the transmission line route was disclosed in the designated office of the SPV, i.e. Surat office, from 5.2.2025 onwards.
- e) The judgment of the Hon'ble High Court of Punjab and Haryana cited by the objector in the counter affidavit is not applicable to the present case, as it does not pertain to the process of grant of licence under the applicable CERC Regulations. Furthermore, the objector has made vague and baseless allegations without any supporting evidence.
- f) The notices dated 5.2.2025, 18.2.2025, and 27.2.2025 referred to by the objector in the counter affidavit have no relevance to the present application filed under the applicable provisions of the transmission licence regulations and are beyond the regulatory scope of the present proceedings.

g) The objectors' claims of non-disclosure or procedural irregularities are unfounded, as the Petitioner has ensured transparency and adequate stakeholder access throughout the process.

h) The Petitioner has addressed the grievance of Mr. Prakash I. Patel vide letter dated 5.4.2025, wherein it was clarified that the concerned transmission line does not pass through Village Raval, Taluka Vaghodiya, District Vadodara, where the objector claimed ownership of land. Further, the copy of the Section 68 approval, as requested by Mr. Prakash I. Patel, was duly provided.

8. We have considered the submissions made by the Objectors, Shri Prakash Ishwarbhai Patil, Ms. Alpa Priyakant Patil and Shri A.P. Patil and the Petitioner. The Objectors in their counter affidavit dated 22.5.2025 have sought to cast various aspersions on the bidding process conducted by the BPC as well as on the ownership of the Petitioner Company. However, we find that such submissions are based on the complete misreading of the Bidding Guidelines issued by the Ministry of Power, Govt. of India under Section 63 of the Act. In the order dated 24.5.2025 passed in Petition No. 493/AT/2024, the Commission has already examined the bidding process conducted by the BPC, PFCL and, accordingly, has noted the selection of the successful bidder, i.e. Powergrid Corporation of India Limited (PGCIL) and the discovery of the annual transmission charges of the Project was carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Govt. of India under Section 63 of the Act. Moreover, the Objectors have also sought to raise their grievance on the form of the Public Notice issued by the Petitioner on 18.2.2025, particularly on the lack of various information therein and have, accordingly, requested to cancel/revoke the approval granted under Section 68 of the Act and not to grant any further approval under Section 164 of the Act. However,

it is pertinent to note that power of grant of approval under the provisions of Section 68 as well as Section 164 of the Act, in respect of the inter-State transmission projects, vests with the Ministry of Power, Govt. of India and the process/procedure for such approval is also governed as per the OM issued by the Ministry of Power in this regard. This Commission is neither empowered to nor an appropriate authority to consider the aspects associated with such approvals let alone revoke/cancel such approvals. The scope of the present proceedings for the grant of the transmission licence, including the issuance of the Public Notice(s) required to be issued by the applicant for such purposes, is strictly governed by the provisions of the Commission's Transmission Licence Regulations, 2020 and as such the objectors have failed to point out any contravention of the said Regulations. For their grievances in regard to the grant of approval(s) to the Petitioner under Section 68 and Section 164 of the Act, the objectors have to approach the concerned authorities in this regard and pursue the available remedies before them. Such grievances, however, cannot be raised in the transmission licence proceedings as they are beyond the purview of these proceedings.

9. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

10. In our order dated 24.5.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the

public notice, no suggestions/objections have been received. CTUIL, in its letter dated 6.11.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID South Olpad Transmission Limited,' to establish the "Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

11. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence

Regulations, which shall be considered by the Commission in accordance with law;

- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee, or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission

(Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;
- (l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance

Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

12. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

13. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

14. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.

15. Petition No. 494/TL/2024 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member